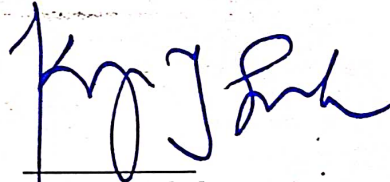


FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
SHREE RAM COTTEX INDUSTRIES PRIVATE LIMITED OPERATING IN
COTTON AND TEXTILE INDUSTRY AT GONDAL, RAJKOT (GUJARAT)

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	SHREE RAM COTTEX INDUSTRIES PRIVATE LIMITED (IN CIRP) CIN: U25111GJ2013PTC077004
2.	Address of the registered office	Survey no. 39, opp. Biliyala Bus Stop, National Highway 8-B, at. Biliyala Gondal Rajkot Gujarat 360311 India
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Survey no. 39, opp. Biliyala Bus Stop, National Highway 8-B, at. Biliyala Gondal Rajkot Gujarat 360311 India
5.	Installed capacity of main products/ services	Can be sought by sending mail at cirp.shreeramcottex@gmail.com
6.	Quantity and value of main products/ services sold in last financial year	Can be sought by sending mail at cirp.shreeramcottex@gmail.com
7.	Number of employees/ workmen	NIL (As company is not going concern)
8.	Further details including last available financial statements (with schedules) of two years; lists of creditors, relevant dates for subsequent events of the process are available at:	All the details are available at the office of the Resolution Professional and can be sought by sending mail at cirp.shreeramcottex@gmail.com after executing a confidential undertaking
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be obtained by emailing at: cirp.shreeramcottex@gmail.com
10.	Last date for receipt of expression of interest	30 th September, 2023
11.	Date of issue of provisional list of prospective resolution applicants	10 th October, 2023
12.	Last date for submission of objections to provisional list	15 th October, 2023
13.	Process email id to submit EOI	cirp.shreeramcottex@gmail.com

Date: - 15th September, 2023
Place: - Ahmedabad



IP Keyur J Shah

Resolution Professional

Shree Ram Cottex Industries Private Limited

IBBI Reg. No.: IBBI/IPA-002/IP-N00244/2017-18/10729

AFA Number: AA2/10729/02/201123/202348

AFA valid upto 20/11/2023

Address: 1007, Sun Avenue One, Near Shreyas Foundation, Manekbaug Society, Ambawadi, Ahmedabad, Gujarat - 380015



Application of AAP leaders challenging summons junked

A'bad Court To Begin Trial On Defamation Case On Sept 23

Times News Network

Ahmedabad: Ahmedabad city sessions court on Thursday rejected applications filed by Delhi chief minister Arvind Kejriwal and Aam Aadmi Party Rajya Sabha member Sanjay Singh, challenging a metropolitan court's decision to take cognizance of the criminal defamation complaint filed by Gujarat University (GU) and issue summons to them.

GU sued the political leaders in April alleging defamation by derogatory and sarcastic remarks against the university over Prime Minister Narendra Modi's

degree. A metropolitan court issued summons in April after recording the statements of four witnesses and going through audio-visual material supplied by the university.

Turning down the politicians' revision applications, additional sessions judge J M Brahmabhatt said, "The magistrate has reached the conclusion of subject-

ive satisfaction and issued the process after analyzing and appreciating the material on record, which is neither patently illegal nor erroneous."

The court rejected the politician's main contention that GU is considered a State



Delhi CM Arvind Kejriwal (R) and Aam Aadmi Party Rajya Sabha member Sanjay Singh

under Article 12 of the Constitution, and it cannot file a defamation complaint. It accepted the arguments of the university's counsel, Amit Naik, that GU is not under the pervasive control of the state government and is financially, functionally and administratively independent and is an independent legal entity.

The registrar is properly authorized by the vice-chancellor to act on the university's behalf, and he can file a defamation case as an aggrieved person.

Challenging summons junked

The sessions court also rejected the arguments put forth by the lawyers of Kejriwal and Singh that the statements cited by GU were not defamatory at all. It said that the magistrate had thoroughly perused the material and applied his mind properly to arrive at a prima facie conclusion that the applicants used words that had damaged the reputation of Gujarat University.

The sessions court heard these revision applications after the Gujarat high court directed it to dispose of them expeditiously.

The metropolitan court, before which Kejriwal and Singh pleaded guilty last month, posted proceedings for recording of evidence on September 23.

Grief-stricken Dinor villagers cremate 10 accident victims

Times News Network

Rajkot: The sight of six ambulances arriving unleashed a flood of emotions in Dinor village near Bhavnagar as wailing relatives and friends prepared for the funeral of 10 residents who were killed in a road accident near Bharatpur in Rajasthan on Wednesday.

The bodies of 10 out of the 12 victims were brought by road in six ambulances at around 11:30 am on Thursday. These were kept in the village's primary school where people gathered to pay their last respects.

The bodies were then taken to their respective houses to complete the final rituals. Later, the funeral procession joined by around 10,000 people was carried out and the bodies were taken to two crematoriums.

Three were cremated at the Palwal Brahmin community facility and seven at



They were killed in a road accident in Rajasthan on Wednesday

another crematorium. Of the 10, one person belonged to the adjoining Paniyari village and another was from Bhavnagar city. "We have no words to describe our grief. This is the first time we cremated so many bodies together," said a villager.

The voluntary curfew continued for the second day with shops and schools remaining closed.

According to officials, all the injured persons and those who escaped unscathed were taken to their native places.

The private bus carrying 57 pilgrims had broken down near Bharatpur when a speeding truck crashed into it and then ran over those standing on the road early on Wednesday. They were on their way to Mathura after offering prayers at Pushkar in Rajasthan.

BEWARE! THIS IS FAKE
Election Commission Announces ₹1000 Deduction from Bank Accounts of Non-Voters in 2024 Lok Sabha Elections

TIMES Verified
Share this fake news along with your comment on your social handles using #TimesVerified, and stand a chance to feature in TOI as a Times Verified Chain Breaker. Visit www.timesverified.org to share more trending fake news.

The verification is valid for that point in time and could change if the substance changes or new facts come to light. Some messages received for authenticity characterized as "True" or "False".

Man kills wife over suspicion of affair in Keshod

Rajkot: A 45-year-old man allegedly killed his wife of 30 years suspecting that she was having an affair in Keshoda village of Keshod taluka in Junagadh district.

Police on Thursday arrested Jitendra Rajgoda allegedly for murdering his wife Annapurna (41). Police said that Jitendra used an axe to kill his wife on Wednesday night. The accused then called his wife's brother Virendrasinh Jadeja and informed him about the murder and disconnected the phone, they added. Police have also recovered the murder weapon. Police said, there were deep injury marks on Annapurna's face, forehead and hands. The couple, who got married in 2003, has two children — a 17-year-old girl and an 18-year-old boy. Jitendra attacked his wife when the two children were not at home.

Police said that Jitendra was unemployed and would frequently pick up fights with his wife.

Brother of the deceased Virendrasinh Jadeja, told police that Jitendra was a liquor addict. His sister had also complained of harassment a few times in the past. Jadeja said, during her last visit to his house on August 27, Annapurna complained of having an affair. Two

Man siphons off ₹2cr from kin's firm

Times News Network

Rajkot: An accountant allegedly embezzled Rs 2.27 crore from the company of his relative who is engaged in chemicals and minerals trading in the city.

Vrajesh Gadhviya, owner of Rushi Enterprise, lodged a complaint against Balkrushna Gadhviya, who has an accounting firm, with the Malviyanagar police station. Balkrushna siphoned off the money over the last six years. The accused had been handling the accounts of Vrajesh's company since 2017 and used to take the financial records to his office for accounting purposes. Trusting him, Vrajesh also gave Balkrushna his bank details including the netbanking password.

On March 13 this year, Vrajesh got suspicions after getting an sms of Rs 1.08 lakh being debited from the company's account. On inquiring with Balkrushna, he co-



ntinued the services of the accused's accounting firm and changed the net banking password.

He then started verifying the accounts starting from 2017 and found that Balkrushna had withdrawn Rs 27.33 lakh in the name of GST payment. He also found some IIS entries amounting to Rs 2 crore that were debited in the name commission paid to various firms.

Balkrushna was booked for cheating.

White-collared job holders coming for tests

Continued from P1

State transport ministry officials told TOI that at least 20% of applicants are doctors, corporates, and others with white-collared jobs coming with rickshaws are those who earlier failed the test.

This loophole came to light when the RTO officials inquired with a 'rickshaw driver' with Dr prefix and his name when he came for the test. On checking, they found he was a practising doctor. "Our records showed that the doctor had failed the test in his car earlier. But this is just one of the five cases that come to light. It's not possible to judge the profession by looks," said a senior state transport ministry official.

In fact, to ensure that the licence seekers come to give the test with their original vehicle, the RTO teams have started verifying the credentials of those coming with rickshaws.

Moreover, the rickshaws for the test are available for a rent of just Rs 500 at all the RTOs across the state.

Onus of vehicle registration on them, auto dealers move HC

Times News Network

Ahmedabad: The Gujarat high court on Thursday issued a notice to the commissioner of transport over the circular mandating automobile dealers not to get vehicles registered.

On Thursday, the transport department implemented its circular entrusting auto dealers with the task of registering the vehicles they sell and ensuring installation of High Security Registration Plates (HSRP), without which the vehicles cannot ply on roads.

In all, 36 auto dealers knocked on the HC's doors against the circular and their advocate Nirupam Navani submitted that the circular is ex-facie arbitrary because it requires dealers to register motor vehicles, which otherwise is a statutory function to be performed by the regional transport offices.

Upon the court's query regarding objection on part of the dealers, the senior counsel submitted that the dealers would not get any remuneration for the process. Moreover, they don't have skilled personnel to fulfil this task and any mistake at their end will entail consequences.



The petitioners pointed out the provisions of section 2(37) of the Motor Vehicles Act which envisages a registering authority for this purpose. "This is a function of the transport department. The government has the power to delegate this function to any public servant or public authority."

It was contended that authorization of vehicle registration has to be delegated by a circular of transport commissioner and not by an amendment in the law. On the petition claiming violation of sections 14, 48 (3) and 215A of the MV Act by the circular, Justice V D Navani issued notice to the commissioner of transport asking for a reply by next hearing on the subject, which has been posted on September 23.

In February 2022, Pankaj Goyani had filed a writ petition near his house in Paudara area after she rejected his advances. He has been sentenced to death.

Youth sat near girl's body after stabbing her

Continued from P1

Nitika lived with her parents, two brothers, a sister, and sister-in-law. Her sister had gone for tuition while others had left for their work place at a mall. Sanjay GUJ police inspector JR Chaudhary told TOI, "When he was attacking Nitika, someone called the police and a team patrolling nearby reached there. The cops were surprised to see that Shailish was sitting beside her body and he was arrested."

The families of Shailish, who works as a laborer, and Nitika share the same wall in the residential society. The families are natives of the Ayodhya district in Uttar Pradesh but living in Surat for the last 12 years. "Shailish has not spoken a word during preliminary questioning. We are investigating the trigger for such attack."

In February 2022, Pankaj Goyani had filed a writ petition near his house in Paudara area after she rejected his advances. He has been sentenced to death.

TOI

FAKE NEWS

REAL CONSEQUENCES

FAKE FORWARDS CAN SET OFF REAL LYNCHINGS.

Two sadhus were lynched by a mob in Palgam. Fuelled by rumours of thieves in the area, the mob went on a rampage and also assaulted the local police.

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Some convicts are more privileged: SC

There are some convicts who are "more privileged" than others, the Supreme Court said on Thursday while hearing pleas challenging the grant of remissions to 11 convicts in the Bilkis Bano gang-

rape case and the present case." In her family, Bilkis Bano and others were granted remissions during the 2002 Gujarat riots.

One of the convicts told the top court that the grant of remission for reformation and rehabilitation of the convicts is a "settled position internationally" and the argument of Bilkis Bano and others that he cannot be granted the relief due to heinous nature of the offence cannot be invoked now after the Executive took a decision.

"We understand the concept of remission. This is well-accepted. But here, they (victim and others) are questioning this in the present case," said Justice BV Nagarathna and Ujjal Bhuyan told senior advocate Siddharth Luthra, appearing for convict Ramesh Rupabhai Chandana.

The bench asked the lawyer to assist it by providing judgements delivered on pleas challenging the grant of remission, saying that usually cases are filed against denial

of such benefits by states.

"There are some convicts who are more privileged in getting these benefits," the bench observed.

But the legal position and the policy remain the same, Luthra said, adding, "Rehabilitation and reformation of lifers term convicts are a settled position internationally."

The arguments that the of-



ence was heinous can be taken during the judicial proceedings and now, this is not available for opposing the state action that too after the convicts spent 15 years in jail.

"Other side says retribution or deterrence and nothing less. That, in my opinion, is not an argument that can be made at this stage... the grant of remission cannot be approached through a punitive attitude. This is not in line with the policy of Indian law," he said.

The senior lawyer said a Mumbai sessions court has applied its judicial mind on the state action and moreover, the convicts were handed down life term "simpliciter", (1)

M/s. Natural Petrochemicals Pvt. Ltd.
S. No. 443, Village Bhimisar, Anjar-Bhimisar Road, Tal. Anjar, Dist. Kachchh

ENVIRONMENTAL CLEARANCE
It is hereby informed that Ministry of Environment, Forest and Climate Change (MoEF&CC), New Delhi has accorded us the Environmental Clearance for the proposed expansion project for manufacturing of various Synthetic Organic Chemicals vide File No. J-11011/329/2012-IA-(R). Copy of the clearance letter is available with Gujarat Pollution Control Board (Kuchchh & Gandhinagar) and may also be seen at website of ministry at <https://parivesh.nic.in/>

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SHREE RAM COTTEX INDUSTRIES PRIVATE LIMITED OPERATING IN COTTON AND TEXTILE INDUSTRY AT GONDAL, RAJKOT (GUJARAT) (Under Regulation 36A (1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with CIN (LLP) No.	SHREE RAM COTTEX INDUSTRIES PRIVATE LIMITED (IN CORP) CIN: L02110GU1912PTC0189A
2. Address of the registered office	Survey No. 38, Ajay, Bhimisar Road, National Highway 6, at Bhimisar Gondal Anjar Gujarat 360211 India
3. UIC of the debtor	N/A
4. Details of those whose equity of the debtor is held	Survey No. 38, Ajay, Bhimisar Road, National Highway 6, at Bhimisar Gondal Anjar Gujarat 360211 India
5. Installed capacity of main products/services	Can be sought by sending mail at corporate@ramcotton.com
6. Quarterly unit volume of main products/services sold in last financial year	Can be sought by sending mail at corporate@ramcotton.com
7. Number of employees/visitors	N/A. (No company is not going concern)
8. Further details including last available financial statements (with calculation of year, debt, etc.) and conditions, relevant dates for subsequent events if the process are available at:	All the details are available at the office of the Insolvency Resolution Professional (IRP) at corporate@ramcotton.com after obtaining a confidentiality undertaking
9. Eligibility for resolution applicants under section 23(2)(b) of the Code is available at:	Can be obtained by emailing at corporate@ramcotton.com
10. Last date for receipt of expressions of interest	30th September, 2023
11. Date of issue of provisional order of appointment of resolution applicant	10th October, 2023
12. Last date for submission of objections to provisional order	10th October, 2023
13. Process IRP at Gondal (R)	corporate@ramcotton.com

34 Cong workers suspended: State Congress president Shaktisinh Gohil on Thursday suspended 34 members for cross voting in the taluka panchayat office bearers election and issued show cause notices to 9 others for remaining absent for voting.

Bank of Baroda Regional Office Jannarg: 1st Floor, M. P. House, Saru Section Road, Jannarg - 361 008, Ph. 0289-2575172

TENDER NOTICE
REQUIRES PREMISES ON LEASE JAMNODHAR/VAI BRANCH
The Bank of Baroda invites offers for Premises on Lease Basis from the Owners / Power of Attorney Holders of Premises on Ground Floor with the Carpet area 1600 to 1700 Sq. Ft., preferably 1000 meters from existing premises for shifting of Bank of Baroda, Jamnambhara Branch, Dist.: Dav Bhram Dwarika, Gujarat - 361 305 with all facilities including adequate power supply. The premises shall be ready for occupation or likely to be ready for occupation within a period of 1 to 2 month. The intending offerors shall submit their offers in two separate sealed cover super written "Technical Bid" and "Price Bid" to "The Asst. General Manager, Bank of Baroda, Regional Office, PE Dept., 1st Floor, M. P. House, Saru Section Road, Jannarg" on or before 06.10.2023. Priority will be given to the premises belonging to Public Sector Unit / Govt. Departments. For details please log in to tender section of our web site www.bankofbaroda.com. The Bank reserves its right to accept or reject any offer without assigning reasons therefor.
Date: 15-09-2023 Regional Head

Bank of Baroda Regional Office Jannarg: 1st Floor, M. P. House, Saru Section Road, Jannarg - 361 008, Ph. 0289-2575172

TENDER NOTICE
REQUIRES PREMISES ON LEASE POKHARAN/ WADI PLOT BRANCH
The Bank of Baroda invites offers for Premises on Lease Basis from the Owners / Power of Attorney Holders of Premises on Ground Floor with the Carpet area 2000 to 2300 Sq. Ft., in Wadi Plot Area Pokhara (Preferably within 2000 Mts. of Existing Premises) Area for shifting of the Wadi Plot, Pokhara Branch at (Wadi, Pokhara) with all facilities including adequate power supply. The premises shall be ready for occupation or likely to be ready for occupation within a period of 1 to 2 month. The intending offerors shall submit their offers in two separate sealed cover super written "Technical Bid" and "Price Bid" to "The Asst. General Manager, Bank of Baroda, Regional Office, PE Dept., 1st Floor, M. P. House, Saru Section Road, Jannarg" on or before 05.10.2023. Priority will be given to the premises belonging to

